GOVERNMENT OF INDIA

MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2612

TO BE ANSWERED ON: 04.08.2021

CYBER ATTACK ON ORGANISATIONS

2612. SHRI VELUSAMY P.:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry has any data on cyber attack on our organisations including Government and Non-Government organisations;
- (b) if so, the details thereof and the steps taken to avoid building an unbreakable firewall with the aid of any foreign nation;
- (c) whether the Government has any proposal to invite Chinese telecom giant Huawei and ZTE which are banned in United States regarding the 5G network; and
- (d) if so, the details and the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

- (a): Indian Computer Emergency Response Team (CERT-In) is mandated to track and monitor cyber security incidents in India. CERT-In has reported that a total of 2,08,456, 3,94,499, 11,58,208 and 6,07,220 cyber security incidents have been observed during the year 2018, 2019, 2020 and 2021 (upto June) respectively. Out of this, a total number of 70,798, 85,797, 54,314 and 12,001 cyber security incidents were related to Government organizations during the year 2018, 2019, 2020 and 2021 (upto June) respectively.
- (b): The comprehensive security guidelines in the form of license Amendments have been issued to Telecom Service Providers (TSPs) by Department of Telecom (DoT)which were subsequently incorporated as a separate chapter on Security Conditions in Unified License. Vide these license conditions, it is mandated that TSPs are responsible for the security of their network. It is also mandated that only those network elements shall be inducted into their Telecom Network which have been tested as per relevant contemporary Indian or

International Security Standards. As per Unified License condition, each licensee has to undertake an audit of their networks or get their networks audited from security point of view once in a financial year from a network audit and certification agency. Further, it has also been mandated under license terms conditions that only a resident Indian citizen shall be the Chief Officer in charge of technical network operations, Chief Security Officer/Chief Information Security Officer, System Administrator and in-charge of Telecom Network Switches.

(c) and (d): The use of 5G technology in telecommunications networks in India has not yet commenced.
